

**RESERVE BANK OF INDIA  
FOREIGN EXCHANGE DEPARTMENT  
CENTRAL OFFICE  
MUMBAI-400 001**

**Notification No.FEMA. 296/ 2014-RB**

**Dated : March 3, 2014**

**Foreign Exchange Management (Transfer or Issue of Security by a Person  
Resident outside India) (Amendment) Regulations, 2014**

In exercise of the powers conferred by clause (b) of sub-section (3) of Section 6 and Section 47 of the Foreign Exchange Management Act, 1999 (42 of 1999), the Reserve Bank of India hereby makes the following amendments in the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) Regulations, 2000 ([Notification No. FEMA 20/2000-RB dated 3<sup>rd</sup> May 2000](#)), namely:-

**1. Short Title & Commencement:-**

- (i) These Regulations may be called the Foreign Exchange Management (Transfer or Issue of Security by A Person Resident Outside India) (Amendment) Regulations, 2014.
- (ii) They shall come into force from January 08, 2014@.

**2. Amendment of Schedule 1**

In the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) Regulations, 2000 (Notification No. FEMA 20/2000-RB dated 3<sup>rd</sup> May 2000), the existing entry 25 in Annex B of the Schedule 1 shall be substituted by the following, namely:-

<b>25</b>	<b>Pharmaceuticals</b>		
25.1	Greenfield	100%	Automatic
25.2	Brownfield	100%	Government
	<b>Note:</b> Government may incorporate appropriate conditions for FDI in brownfield cases, at the time of granting approval.		
<b>25.3</b>	<b>Other Condition :</b> 'Non-compete' clause would not be allowed except in special circumstances with the approval of the Foreign Investment Promotion Board.		

**(C. D. Srinivasan)  
Chief General Manager**

**Foot Note:-**

- (i) @It is clarified that no person will be adversely affected as a result of the retrospective effect being given to these Regulations.
- (ii) The Principal Regulations were published in the Official Gazette vide G.S.R. No.406 (E) dated May 8, 2000 in Part II, Section 3, sub-Section (i) and subsequently amended as under:-

G.S.R.No. 158(E) dated 02.03.2001  
G.S.R.No. 175(E) dated 13.03.2001  
G.S.R.No. 182(E) dated 14.03.2001  
G.S.R.No. 4(E) dated 02.01.2002  
G.S.R.No. 574(E) dated 19.08.2002  
G.S.R.No. 223(E) dated 18.03.2003  
G.S.R.No. 225(E) dated 18.03.2003  
G.S.R.No. 558(E) dated 22.07.2003  
G.S.R.No. 835(E) dated 23.10.2003  
G.S.R.No. 899(E) dated 22.11.2003  
G.S.R.No. 12(E) dated 07.01.2004  
G.S.R.No. 278(E) dated 23.04.2004  
G.S.R.No. 454(E) dated 16.07.2004  
G.S.R.No. 625(E) dated 21.09.2004  
G.S.R.No. 799(E) dated 08.12.2004  
G.S.R.No. 201(E) dated 01.04.2005  
G.S.R.No. 202(E) dated 01.04.2005  
G.S.R.No. 504(E) dated 25.07.2005  
G.S.R.No. 505(E) dated 25.07.2005  
G.S.R.No. 513(E) dated 29.07.2005  
G.S.R.No. 738(E) dated 22.12.2005  
G.S.R.No. 29(E) dated 19.01.2006  
G.S.R.No. 413(E) dated 11.07.2006  
G.S.R.No. 712(E) dated 14.11.2007  
G.S.R.No. 713(E) dated 14.11.2007  
G.S.R.No. 737(E) dated 29.11.2007  
G.S.R.No. 575(E) dated 05.08.2008  
G.S.R.No. 896(E) dated 30.12.2008  
G.S.R.No. 851(E) dated 01.12.2009  
G.S.R.No. 341 (E) dated 21.04.2010  
G.S.R.No.821 (E) dated 10.11.2012  
G.S.R.No.606(E) dated 03.08.2012  
G.S.R.No.795(E) dated 30.10.2012  
G.S.R.No.796(E) dated 30.10.2012  
G.S.R. No.797(E) dated 30.10.2012  
G.S.R. No.945(E) dated 31.12.2012  
G.S.R. No.946(E) dated 31.12.2012  
G.S.R. No.38(E) dated 22.01.2013  
G.S.R.No.515(E) dated 30.07.2013,  
G.S.R.No.532(E) dated 05.08.2013,  
G.S.R. No.341(E) dated 28.05.2013  
G.S.R.No.344(E) dated 29.05.2013  
G.S.R. No.195(E) dated 01.04.2013  
G.S.R.No.393(E) dated 21.06.2013,  
G.S.R.No.591(E) dated 04.09.2013  
G.S.R.No.596(E) dated 06.09.2013  
G.S.R.No.597(E) dated 06.09.2013  
G.S.R.No.681(E) dated 11.10.2013  
G.S.R.No.682(E) dated 11.10.2013  
G.S.R.No.818(E) dated 31.12.2013  
G.S.R.No.683(E) dated 11.10.2013  
G.S.R. No.805 (E) dated 30.12.2013

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Section (i) dated 07.04.2014- G.S.R.No.270 (E)**